

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of Power Purchase Agreements dated 25.7.2013.

Petition No. 140/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of Power Purchase Agreements dated 25.7.2013

Petitioner : TRN Energy Private Limited

Respondents : PTC India Limited (PTC) and 6 ors.

Date of Hearing : **22.9.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Amit Kapoor, Advocate, TRNEPL
Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Aditya Dubey, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Shri Sanjeev S.Thakur, Advocate, TRNEPL
Shri Vignesh Srinivasan, Advocate, TRNEPL
Shri Ravi Kishore, Advocate, PTC
Shri Karan Arora, Advocate, UPPCL
Shri Sitesh Mukherjee, Advocate, UPPCL
Shri Tushar Mathur, Advocate, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for a short adjournment in the hearing of these petitions, on the ground that certain important matters of his, have been listed before the Hon'ble Supreme Court for hearing.

2. The learned counsel for Respondent UPPCL submitted that the Respondent may be permitted to file its reply to the additional affidavit filed by the Petitioner in Petition No. 140/MP/2019, within three weeks.

3. Based on the submissions of the parties, the Commission adjourned the hearing of these petitions. The Respondent UPPCL is permitted to file its reply, as sated above, on or before **11.10.2022**, after serving copy to the Petitioner, who may file, its rejoinder, if



any, on or before **20.10.2022**. The Commission also directed that the parties shall circulate their note of arguments prior to the next date of hearing. The parties shall ensure that the pleadings are filed within the due dates mentioned and no extension of time shall be granted for any reason whatsoever.

4. The matter shall be listed for hearing on **03.11.2022**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

